



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ४, अंक ३३]

बुधवार, एप्रिल २५, २०१८/वैशाख ५, शके १९४०

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असाधारण क्रमांक ७१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Contingency Fund (Amendment) Ordinance, 2018 (Mah. Ord. X of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,

I/c. Secretary (Legislation)  
to Government,

Law and Judiciary Department.

(Translation in English of the Maharashtra Contingency Fund (Amendment) Ordinance, 2018 (Mah. Ord. X of 2018), published under the authority of the Governor.

### FINANCE DEPARTMENT

Madam Cama Marg, Hutatma Rajguru Chowk, Mantralaya,  
Mumbai 400 032, dated the 25th April 2018.

### MAHARASHTRA ORDINANCE No. X OF 2018.

#### AN ORDINANCE

*further to amend the Maharashtra Contingency Fund Act.*

WHEREAS, both Houses of the State Legislature are not in session ;

AND WHEREAS, the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act, for the purposes hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

1. (1) This Ordinance may be called the Maharashtra Contingency Fund (Amendment) Ordinance, 2018.

Short title and commencement.

(2) It shall come into force at once.

Temporary  
amendment of  
section 2 of  
XLVI of 1956.

2. During the period of operation of this Ordinance, the Maharashtra Contingency Fund Act shall have effect as if, in section 2 thereof for the words "a sum of one hundred fifty crores of rupees" the words "a sum of one thousand six hundred seventy eight crores of rupees" had been substituted.

XLVI of  
1956.

## STATEMENT

The corpus of the Contingency Fund of the State established and maintained under the Maharashtra Contingency Fund Act (XLVI of 1956), is one hundred and fifty crores of rupees.

2. Considering the bumper crops of *Tur* in the crop season 2016-17, the State Government had declared Market Intervention Scheme on 27th April 2017, for the purchase of *Tur*. On behalf of the State Government, the Maharashtra State Co-operative Marketing Federation has purchased 25.25 lakh quintals of *Tur* at Minimum Support Price (MSP). For the payment to the farmers and ancillary expenditure, the Maharashtra State Co-operative Marketing Federation has raised loan of Rs. 1493 crores and the State Government has extended it's guarantee. Till 31st March 2018, the Maharashtra State Co-operative Marketing Federation has paid Rs. 77.95 crores towards interest. The Maharashtra State Co-operative Marketing Federation is supposed to process the *Tur* and convert it into *Tur Da* and sell it and repay the loan. However, the market rate of *Tur* has fallen below the Minimum Support Price (MSP) due to bumper crop during 2017-18 *Kharif* season also. Therefore, it is difficult for the Maharashtra State Co-operative Marketing Federation to repay the loan in near future. Therefore, to avoid the expenditure towards interest, the Government has decided to repay the loan.

3. The nature of this expenditure is unforeseen, hence, the necessary budget provision is not available. These items of expenditure would constitute "New Services" and, therefore, they are required to be brought to the notice of the State Legislature. The ensuing session of the State Legislature is proposed to commence on the 4th July 2018. Necessary orders for making available funds for the above-mentioned purposes can be issued only after the expenditure on these "New Services" is brought to the notice of the State Legislature, by way of Supplementary Demands and an Appropriation Bill, passed by both Houses of the State Legislature, is published as an Act of the State Legislature. However, as the expenditure for these items is required to be incurred immediately, it has been decided to incur the expenditure by way of withdrawal of advances from the Contingency Fund.

4. The present corpus of the Contingency Fund is only Rs.150 crores. At present, the balance available is inadequate for meeting the expenditure on the above-mentioned item and for other unforeseen and immediate items of expenditure, which would be required to be met from the Contingency Fund. It is, therefore, considered expedient to temporarily increase the existing corpus by Rs.1528 crores to make the corpus of the Contingency Fund of Rs. 1678 crores, so as to meet the expenditure, as aforesaid.

5. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act (XLVI of 1956), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,  
Dated the 24th April 2018.

CH. VIDYASAGAR RAO,  
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

DINESH KUMAR JAIN,  
Additional Chief Secretary to Government.